

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 325/TT/2019

Coram:

**Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
Shri P. S. Mhaske, Member (Ex-officio)**

Date of order: 25.04.2021

In the matter of:

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing up of transmission tariff for the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for **Asset-I:** LILO of Nagarjunasagar-Raichur 400 kV S/C at Mehboobnagar and **Asset-II:** LILO of Nellore-Sriperumbudur 400 kV D/C at Alamatti under "System Strengthening-IV" in the Southern Region.

And in the matter of:

Power Grid Corporation of India Ltd.
"Saudamini", Plot No.2,
Sector-29, Gurgaon-122001
(Haryana).

.....Petitioner

Vs.

1. Karnataka Power Transmission Corporation Ltd. (KPTCL),
Kaveri Bhavan, Bangalore – 560 009.
2. Transmission Corporation of Andhra Pradesh Ltd. (APTRANSCO),
Vidyut Soudha, Hyderabad– 500082.
3. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavanam,
Pattom, Thiruvananthapuram – 695 004.



4. Tamil Nadu Generation and Distribution Corporation Ltd. (TANGEDCO),
(Formerly Tamilnadu Electricity Board -TNEB),
NPKRR Maaligai, 800, Anna Salai, Chennai – 600 002.
5. Electricity Department,
Government of Pondicherry, Pondicherry – 605 001.
6. Eastern Power Distribution Company of Andhra Pradesh Ltd. (APEPDCL),
P&T Colony, Seethmmadhara,
Vishakhapatnam, Andhra Pradesh.
7. Southern Power Distribution Company of Andhra Pradesh Ltd. (APSPDCL),
Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesavayana Gunta, Tirupati – 517 501,
Chittoor District, Andhra Pradesh.
8. Central Power Distribution Company of Andhra Pradesh Ltd. (APCPDCL),
Corporate Office, Mint Compound,
Hyderabad – 500 063, Telangana.
9. Northern Power Distribution Company of Andhra Pradesh Ltd. (APNPDCL),
Opp. NIT Petrol Pump, Chaitanyapuri, Kazipet,
Warangal – 506 004, Telangana.
10. Bangalore Electricity Supply Company Ltd. (BESCOM),
Corporate Office, K.R. Circle,
Bangalore – 560 001, Karnataka.
11. Gulbarga Electricity Supply Company Ltd. (GESCOM),
Station Main Road, Gulburga, Karnataka
12. Hubli Electricity Supply Company Ltd. (HESCOM),
Navanagar, PB Road, Hubli, Karnataka.
13. Mangalore Electricity Supply Company Ltd. (MESCOM),
Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore – 575 001, Karnataka.
14. Chamundeswari Electricity Supply Corporation Ltd. (CESC),
927, L J Avenue, Ground Floor, New Kantharaj Urs Road,
Saraswatipuram, Mysore – 570 009, Karnataka.
15. Electricity Department,
Government of Goa,
Vidyuti Bhawan, Panaji, Goa 403001.
16. Transmission Corporation of Telangana Ltd.,
Vidhyut Sudha, Khairatabad,
Hyderabad, 500082.



17. Tamil Nadu Transmission Corporation Ltd.,
NPKRR Maaligai, 800, Anna Salai,
Chennai – 600 002

...Respondents

For Petitioner : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL

For Respondents : Shri B. Vinodh Kanna, Advocate, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Dr. R. Kathiravan, TANGEDCO

ORDER

The petition has been filed by the Petitioner, Power Grid Corporation of India Limited, a deemed transmission licensee, for revision of tariff for the 2004-09 and 2009-14 tariff periods, truing-up of transmission tariff for the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”) and for determination of tariff for the period from 1.4.2019 to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the 2019 Tariff Regulations”) in respect of the following transmission assets under “System Strengthening-IV” in Southern Region (hereinafter referred to as “the Transmission Project”):

- i) Asset-I:** LILO of Nagarjunasagar-Raichur 400 kV S/C at Mehboobnagar
- ii) Asset-II:** LILO of Nellore-Sriperumbudur 400 kV D/C at Alamatti

2. The Petitioner has made the following prayers in this petition:

- “1) Approve the revised Transmission Tariff for 2004-09 block and transmission tariff for 2009-14 block for the assets covered under this petition, as per para 8 above.*
- 2) Approve the trued up Transmission Tariff for 2014-19 block and transmission tariff for 2019-24 block for the assets covered under this petition, as per para 9 and 10 above.*



- 3) a) *Allow the petitioner to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission as provided in Tariff Regulation 2014 and Tariff regulations 2019 as per para 9 and 10 above for respective block.*
- b) *Further it is submitted that deferred tax liability before 01.04.2009 shall be recoverable from the beneficiaries or long term customers / DIC as the case may be, as and when the same is materialized as per regulation 49 of 2014 and regulation 67 of 2019 tariff regulation. The petitioner may be allow to recover the deferred tax liability materialised directly without making any application before the commission as provided in the regulation.*
- 4) *Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee, and expenditure on publishing of notices in newspapers in terms of Regulation 70 (1) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, and other expenditure (if any) in relation to the filing of petition.*
- 5) *Allow the petitioner to bill and recover Licensee fee and RLDC fees and charges, separately from the respondents in terms of Regulation 70 (3) and (4) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.*
- 6) *Allow the petitioner to bill and adjust impact on Interest on Loan due to change in Interest rate on account of floating rate of interest applicable during 2019-24 period, if any, from the respondents.*
- 7) *Allow the petitioner to file a separate petition before Hon'ble Commission for claiming the overall security expenses and consequential IOWC on that security expenses as mentioned at para 10.6 above.*
- 8) *Allow the petitioner to claim the capital spares at the end of tariff block as per actual.*
- 9) *Allow the Petitioner to bill and recover GST on Transmission Charges separately from the respondents, if GST on transmission is levied at any rate in future. Further, any taxes including GST and duties including cess etc. imposed by any statutory/Govt./municipal authorities shall be allowed to be recovered from the beneficiaries.*

and pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice."

Background

3. The brief facts of the case are as under:

- a) The administrative approval and expenditure sanction for the Transmission Project was accorded by the Board of Directors of the Petitioner



company vide Memorandum dated 25.2.2004 at an estimated cost of ₹10194 lakh, including an IDC of ₹703 lakh.

b) The complete scope of the Transmission Project as per investment approval is covered in the petition. The details of date of commercial operation (COD) of the transmission assets under the Transmission Project covered in the petition are as under:

Asset	Asset Description	COD
Asset-I	LILO of Nagarjunasagar - Raichur 400 kV S/C at Mehboobnagar	1.1.2006
Asset-II	LILO of Nellore - Sriperumbudur 400 kV D/C at Alamatti	1.6.2006

c) The transmission tariff from COD to 31.3.2009 with respect to Asset-I and Asset-II was determined vide order dated 12.5.2008 in Petition No. 143/2007, which was further revised vide order dated 13.5.2009 in Petition No. 23/2009 on account of Additional Capital Expenditure incurred during 2007-08.

d) The transmission tariff from 1.4.2009 to 31.3.2014 with respect to Combined Asset (on combining Asset-I and Asset-II) was determined vide order dated 8.3.2011 in Petition No. 123/2010. Further, the tariff for the 2009-14 period was trued-up and tariff for the period from 1.4.2014 to 31.3.2019 was determined vide order dated 6.11.2015 in Petition No. 124/TT/2014.

e) The transmission tariff based on truing-up claimed by the Petitioner in the instant petition is as under:

Particulars	(₹ in lakh)				
	2014-15	2015-16	2016-17	2017-18	2018-19
Annual Fixed Charges approved vide order dated 6.11.2015 in Petition No. 124/TT/2014	1783.29	1758.68	1734.68	1711.62	1691.22
AFC claimed by the Petitioner based on truing up in the instant Petition	1844.02	1822.14	1798.17	1775.80	1759.41

f) The Petitioner has sought revision of transmission tariff approved for the 2004-09 tariff period w.e.f. 1.1.2006 on account of change in Interest on Loan (IoL) and Interest on Working Capital (IWC) to the extent of revision in IoL and in



Maintenance Spares in terms of the judgment of the Appellate Tribunal for Electricity (APTEL) dated 22.1.2007 and 13.6.2007 in Appeal No. 81/2005 and 139/2006 respectively. The Petitioner has sought consequential revision of tariff allowed for the 2009-14 tariff period and truing up of tariff of 2014-19 tariff period and determination of tariff for 2019-24 tariff period for the Transmission Project.

g) APTEL, vide judgements dated 22.1.2007 in Appeal No. 81/2005 and other related Appeals, and judgement dated 13.6.2007 in Appeal No. 139/2006 pertaining to generating stations of NTPC decided on, mainly the following issues:-

- (a) Computation of interest on loan
- (b) Consequences of refinancing of loan
- (c) Depreciation as deemed repayment
- (d) Admissibility of depreciation up to 90% of the value of the assets
- (e) Consideration of maintenance of spares for working capital
- (f) Depreciation of assets.

h) The Commission and certain interested parties preferred Civil Appeals against the APTEL's judgments before the Hon'ble Supreme Court of India in 2007. The Appeals were admitted and initially a stay was granted by the Hon'ble Supreme Court. Subsequently, on an assurance by NTPC that the issues under Appeal would not be pressed for implementation during the pendency of the Appeals, the stay was vacated by the Hon'ble Supreme Court. The Hon'ble Supreme Court vide its judgment and final order dated 10.4.2018 in Civil Appeal No. 5622 of 2007 along with other Civil Appeals, dismissed the said Civil Appeals filed by the Commission and others against the APTEL's said judgments.

i) Consequent to the Hon'ble Supreme Court's judgment dated 10.4.2018, Petition No. 121/2007, which was adjourned sine die by the Commission due to pendency of Civil Appeals, was listed for hearing before the Commission on 8.1.2019. The Commission, vide order dated 18.1.2019 in Petition No. 121/2007, directed the Petitioner to submit its claim separately for the assets at the time of filing of truing-up petition for the period 2014-19 in respect of the concerned transmission assets. Accordingly, the Petitioner has filed its claim for revision of tariff for 2004-09 and 2009-14 periods in the petition.



j) Based on the APTEL's judgments dated 22.1.2007 in Appeal No. 81/2005 and dated 13.6.2007 in Appeal No. 139/2006 and Commission's order dated 18.1.2019 in Petition No. 121/2007 the Petitioner herein sought re-determination of tariff of its transmission assets for the 2004-09 and 2009-14 tariff periods.

k) In view of the APTEL's judgments dated 22.1.2007 in Appeal No. 81/2005 and dated 13.6.2007 in Appeal No. 139/2006 and the judgement of Hon'ble Supreme Court dated 10.4.2018 in Civil Appeal No. 5622 of 2007 along with other Civil Appeals, the tariff is being revised. Although, period-wise tariff is being re-worked based on the Tariff Regulations applicable for the respective tariff periods, suitable assumptions at certain places, if any, are being applied which are being indicated.

l) The transmission assets were put under commercial operation during the 2004-09 period. The tariff for Assets-I and II during 2004-09 and 2009-14 period was worked out based on the admitted capital cost as on COD and Additional Capital Expenditure (ACE) admitted during the 2004-09 period. Accordingly, considering the admitted capital cost as on COD and ACE admitted during 2004-09 period, tariff is being revised for the 2004-09 and 2009-14 tariff periods in terms of APTEL's judgement dated 22.1.2007 in Appeal No. 81/2005 and dated 13.6.2007 in Appeal No. 139/2006. The details of admitted capital cost as on COD and ACE admitted during the 2004-09 period for Assets-I and II is as under:

(₹ in lakh)

Asset	Description	Admitted Capital Cost as on COD	ACE			
			2005-06	2006-07	2007-08	2008-09
Asset-I	LILO of Nagarjunasagar - Raichur 400 kV S/C at Mehboobnagar	1162.88	0.00	0.00	4.55	0.00
Asset-II	LILO of Nellore - Sriperumbudur 400 kV D/C at Alamatti	7698.45	0.00	80.63	752.21	0.00



4. The Respondents are distribution licensees, transmission utilities and power departments, who are procuring transmission services from the Petitioner, mainly beneficiaries of the Southern Region.

5. The Petitioner has served the petition on the Respondents and notice regarding filing of this petition has been published in newspapers in accordance with Section 64 of the Electricity Act, 2003. No comments or suggestions have been received from the general public in response to the aforesaid notices published in the newspapers. TANGEDCO (Respondent No. 4) has filed its reply vide affidavit dated 9.3.2021 and has raised issues like revision of tariff, GST and Sharing of transmission charges. Petitioner has filed a rejoinder to the same vide affidavit dated 17.3.2021.

6. The hearing in this matter was held on 10.3.2021 through video conference and the order was reserved.

7. Having heard the representatives of the Petitioner and Respondent TANGEDCO and perused the material on record, we proceed to dispose of the petition.

8. This order is issued considering the submissions made in the Petitioner's affidavits dated 8.9.2019 and 31.7.2020, the reply of TANGEDCO filed vide affidavit 9.3.2021 and the Petitioner's rejoinder filed vide affidavit 17.3.2021.

**REVISION OF TRANSMISSION CHARGES FOR THE 2004-09 AND 2009-14
TARIFF PERIODS**

9. The Petitioner has sought revision of the computation of IoL, maintenance spares for working capital and depreciation allowed for the 2004-09 period based on the APTEL's judgements dated 22.1.2007 in Appeal No. 81/2005 and dated 13.6.2007 in Appeal No.139/2006.



10. TANGEDCO has objected to the revision in tariff claimed by the Petitioner that the same is bad in law and contrary to settled law. It further submitted that it is impossible to make retrospective calculations of ARR of the distribution companies and to bill the arrears to the customers. Ld. Counsel for TANGEDCO submitted that the present consumers cannot be burdened with past liabilities. He placed reliance on the judgement of Hon'ble Supreme Court of India in *U.P. Power Corporation Ltd. Vs. NTPC Ltd.* reported in (2009) 6 SCC 235 to buttress his submission.

11. In response, the Petitioner submitted that it is a settled position of law that, if in the tariff order any aspect is decided against the Regulations, the same can be changed/ corrected in truing-up. It further submitted that similar objections raised by other companies have been considered and rejected by the Commission in several petitions and revision has been allowed for 2001-04, 2004-09 and 2009-14 tariff periods. It further submitted that the revision is pursuant to the orders of APTEL and hence, the same may be allowed.

12. We have considered the submissions of both the Petitioner and TANGEDCO. Similar issue as raised by TANGEDCO had come up for consideration of the Commission earlier. The Commission vide order dated 6.11.2019 in Petition Nos.288/TT/2019, 300/TT/2019, 301/TT/2019 and 305/TT/2019 held as under:

"11. We have examined the above contentions of the parties. It is apparent from the record that the Central Commission and other beneficiaries filed Civil Appeal No. 5622 of 2007 and batch before the Hon'ble Supreme Court against the judgment dated 22.1.2007 in Appeal No. 81 of 2005 and other related appeals and judgment dated 13.6.2007 in Appeal No. 139 of 2006 of Appellate Tribunal for Electricity. In the meantime, the Petitioner filed Petition No. 121 of 2007 in the year 2007 for extending the benefit of judgements dated 22.1.2007 and 13.6.2007 of the Appellate Tribunal in the case of appeals filed by NTPC, on the issue of (a) Computation of Interest on Loan, (b) Consequence of Refinancing of Loan, (c) Depreciation as Deemed Repayment, (d) Admissibility of Depreciation with specific reference to the interpretation of Tariff Regulations as propounded in Appellate Tribunal's Judgments. As the said appeals against the Appellate Tribunal's Judgments were then pending adjudication before Hon'ble Supreme Court, the Commission adjourned the proceedings sine die in Petition



No. 121 of 2007 vide RoP dated 12.8.2008. The relevant portion of the ROP dated 12.8.2008 is extracted hereunder:-

“4. Request made by the learned counsel was allowed by the Commission. The application was adjourned sine die. The applicant may get the application revived after decision of the Hon’ble Supreme Court in the appeals pending”

This was done for the reason that the regulations as interpreted by Appellate Tribunal were under challenge before the Hon’ble Supreme Court. The Hon’ble Supreme Court vide order dated 10.4.2018 dismissed Civil Appeal No. 5622 of 2007 and batch filed by the Commission and other beneficiaries. Thus, the Appellate Tribunal’s Judgments attained finality. As the spirit of the regulations in question has authoritatively been interpreted in the Appellate Tribunal’s Judgments, the Commission is duty bound to apply the regulations uniformly to all without any discrimination. Accordingly, on dismissal of the said appeals by the Hon’ble Supreme Court, the Commission disposed of Petition No. 121 of 2007 vide order dated 18.1.2019 permitting the Petitioner to submit their claims, wherever applicable, alongwith truing up petitions for the 2014-19 period.

“6. Considering the submissions of the learned counsel for the petitioner, we dispose of the present petition with the direction that the petitioner shall separately submit its claim in the light of the APTEL’s judgments dated 22.1.2007 and 13.6.2007 alongwith the truing up petitions wherever applicable to be filed for the period 2014-19 in respect of concerned transmission assets.”

It is well settled law that an order or judgment from which review and/or appeal is allowed but not preferred by the aggrieved party attains finality. The said principle cannot be applied to the instant petitions as during the pendency of Petition No.121 of 2007, the Petitioner was not in a position to take up other legal remedies available to it under the law. Thus, we do not agree with the contentions of learned counsel for BRPL and BSPHCL that the present petitions cannot be entertained as the final orders passed therein have attained finality. In our opinion, the present matter significantly differs with the settled law wherein uniform treatment based regulations as interpreted by higher Courts is required to be given effect to without any discrimination to meet the ends of justice. For these reasons, we reject the said contentions of BRPL and BSPHCL and hold that in the facts and circumstances of this case, the general law that an order or judgment from which review and/or appeal is allowed but not preferred by the aggrieved party attains finality is not applicable here.”

13. Thus, in terms of the above order, the contention of TANGEDCO is rejected.

14. APTEL, while dealing with the issue of computation of IoL, vide its judgement dated 22.1.2007 in Appeal No. 81/2005, observed that IoL for the period 1.4.1998 to 31.3.2001 shall be computed only on normative loan repayment as per its judgement dated 14.11.2006 in Appeal Nos. 94 and 96 of 2005. APTEL vide its judgement dated 14.11.2006 had set aside the Commission’s methodology of computation of loan on the basis of actual repayment or normative repayment whichever is higher and held



that the Commission is required to adopt normative debt repayment methodology for working out the IoL liability for the period 1.4.1998 to 31.3.2001. In view of the above, the interest allowed for the 2004-09 period is being revised on the basis of the normative debt repayment methodology. Relevant portion of the judgement dated 14.11.2006 in Appeal Nos. 94 and 96 of 2005 is as follows:

- “12. We have heard the arguments of the Senior Counsel(s) of appellant and respondents. We notice that the appellant has not challenged the formula for computing the annual repayment amount as provided in Appeal No. 96 of 2005 & IA No.117 of 2006 in Appeal No. 94 of 2005 para-22 of the impugned order and has only challenged the provisions at para 23 specifying that the amount of annual repayment for calculation of interest on loan is chosen higher of the normative debt and actual debt.
13. As mentioned earlier the servicing of the capital (equity or debt) is financed by the recovery of interest on debt capital and through earning of return on equity capital. The actual loan repayment has been normalized to 50% of the total capital by the formula in para 22 of the impugned order given in para 11 above. Once it has been decided and agreed that the financing plan would be based on normative debt–equity ratio of 50:50 and not the actual debt-equity ratio, the same normative basis should be adopted for recovery of cost of servicing the capital.
14. In the instant case since the normative debt-equity ratio of 50:50 has been adopted in the financing plan, the loan repayment should be computed based on normative debt. This is to ensure that whatever normative debt has been considered, tariff should ensure the recovery of the same normative debt and interest thereon.
- XXX
18. In its Tariff Regulation of 2004 the Central Commission perhaps recognizing the aforesaid anomaly has dispensed with the practice of adopting higher of actual or normative repayment and has corrected the method of determination of quantum of debt repayment only on the basis of the normative debt with effect from 01.04.2004
19. In view of the above, the Central Commission is required to adopt normative debt repayment methodology for working out the interest on loan liability for the period 01.04.1998 to 31.03.2001.”

15. APTEL vide judgement dated 13.6.2007 in Appeal No. 139 of 2006 and Ors. held that Additional Capitalisation after the date of commercial operation should also be considered for computation of Maintenance spares as under:

“Analysis and Decision

We are not inclined to agree with the contention of the respondents that escalation of 6% will take care of the additional capitalization. Escalation is meant to factor inflation and is allowed as per CERC Regulations whether or not additional capitalization takes



place. Question before us is that: can the historical cost be frozen with the Commissioning of the station. It is quite normal and prudent to ensure earliest operation of the plant without necessarily 100% completion of plants and works, of course not at the cost of safety of the plant. Adding some of the plants and works after the commercial operation will reduce interest during construction. If technically it is possible to delay some of the plants or works, it is only prudent to do so. For example it is common to build redundancies in the plant at a little later stage. CERC's own regulations rightly recognized additional capitalization. It is pertinent to set out excerpts pertaining to additional capitalization from CERC (Terms & Conditions of Tariff) Regulation, 2004 Clause 18 as below:-

“Additional capitalization (1) The following capital expenditure within the original scope of work actually incurred after the date of commercial operation and up to the cut off date may be admitted by the Commission, subject to prudence check:

(i) Deferred liabilities

(ii) Works deferred for execution

(iii) Procurement of initial capital spares in the original scope of work, subject to ceiling specified in regulation 17.

(iv) Liabilities to meet award of arbitration or for compliance of the order or decree of a court; and

(v) On account of change in law.

Provided that original scope of work along with estimates of expenditure shall be submitted along with the application for provisional tariff.

Provided further that a list of the deferred liabilities and works deferred for execution shall be submitted along with the application for final tariff after the date of commercial operation of the generating station.”

It is clear from the abovementioned Clause 18 of the CERC Regulations that additional capitalization after the date of commercial operation is recognized as part of the capital expenditure. Historical cost does not literally mean that the cost on the date of the commercial operation. The term historical cost is used so as to distinguish it from 'book value' or 'the replacement cost'. The cost of maintenance spares limited to 1% of the historical cost corresponds to the plant and equipment and installations which are required to be maintained. If the cost of additional equipment is not included in the historical cost, how spares for the additional equipment be procured for maintenance of the additional equipment. In this view of the matter, the CERC needs to examine afresh in the light of the aforesaid observations.”

16. In view of the above, the maintenance spares to be considered for computation of working capital for the 2004-09 period are also required to be revised taking into consideration the additional capitalisation after the date of commercial operation.

17. With regard to depreciation, APTEL in its judgement dated 13.6.2007 in Appeal No. 139 of 2006 observed that depreciation is an expense and it cannot be deployed



for deemed repayment of loan and accordingly directed the Commission to compute the outstanding loan afresh. The relevant portion of the judgement is as under:

“Analysis and Decision

In the orders of this Tribunal dated November 14, 2006 and January 24, 2007 it has been laid down that the computation of outstanding loan will be on normative basis only (instead of normative or actual whichever is higher). In view of this there is no question of any adjustment of the depreciation amount as deemed repayment of loan.

It is to be understood that the depreciation is an expense and not an item allowed for repayment of loan. If a corporation does not borrow, it would not mean that the corporation will not be allowed any depreciation. Depreciation is an expense it represents a decline in the value of asset because of use, wear or obsolescence. The Accounting Principles Board of USA defines depreciation as under:-

“The cost of a productive facility is one of the costs of the service it renders during its useful economic life. Generally accepted accounting principles require that this cost be spread over the expected useful life of the facility in such a way as to allocate it as equitably as possible to the periods during which services are obtained from the use of the facility. This procedure is known as depreciation accounting, a system of accounting which aims to distribute the cost or other basic value of tangible capital assets, less salvage (if any), over the estimated useful life of the unit (which may be a group of assets) in a systematic and rational manner. It is a process of allocation, not of valuation”

It is well established that the depreciation is an expense and therefore, it cannot be deployed for deemed repayment of loan. In this view of the matter the CERC shall need to make a fresh computation of outstanding loan in the light of the aforesaid observations.”

18. In view of the above directions of APTEL, the outstanding loan allowed for the transmission assets for the 2004-09 periods is revised vide the instant order.

19. The revision of tariff allowed for the 2004-09 tariff period necessitates the revision of tariff allowed for the 2009-14 period, which is also being done vide the instant order. The implementation of the directions of APTEL in case of the Petitioner was kept pending for the outcome of Civil Appeals filed before the Hon’ble Supreme Court. Hence, taking into consideration the facts of the case and keeping in view the interest of the consumers, we are of the view that the beneficiaries should not be burdened with the carrying cost for the difference in the tariff allowed earlier and allowed in the instant order for the 2004-09 and 2009-14 tariff periods. Therefore, the



Petitioner will neither claim nor pay any carrying cost from the beneficiaries for the difference, if any, in the tariff allowed earlier and that allowed vide the instant order. Further, the said difference in tariff shall be recovered/paid over a period of six months from the date of issue of this order.

2004-09 Period

20. The Commission vide order dated 12.5.2008 and 13.5.2009 in Petition Nos. 143/2007 and 23/2009 respectively had approved the following transmission charges for the transmission assets for the 2004-09 period:

(₹ in lakh)

Asset-I				
Particulars	2005-06	2006-07	2007-08	2008-09
Depreciation	10.42	41.67	41.76	41.84
Return on Equity	11.30	45.20	45.30	45.39
O&M Expenses	14.69	61.09	63.52	66.08
Advance against Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	15.42	59.77	56.80	53.83
Interest on Working Capital	1.33	5.37	5.46	5.56
Total	53.16	213.10	212.84	212.70

(₹ in lakh)

Asset-II			
Particulars	2006-07	2007-08	2008-09
Depreciation	178.01	224.70	234.76
Return on Equity	256.73	325.57	341.36
O&M Expenses	135.10	168.44	175.33
Advance against Depreciation	0.00	0.00	0.00
Interest on Loan	342.79	420.58	423.12
Interest on Working Capital	23.73	29.69	30.87
Total	936.35	1168.98	1205.44

21. The Petitioner has claimed the following revised transmission charges for the transmission assets for the 2004-09 period in this petition:

(₹ in lakh)

Asset-I				
Particulars	2005-06	2006-07	2007-08	2008-09
Depreciation	10.42	41.67	41.76	41.84



Asset-I				
Particulars	2005-06	2006-07	2007-08	2008-09
Return on Equity	11.30	45.20	45.30	45.39
O&M Expenses	14.69	61.09	63.52	66.08
Advance against Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	15.52	62.08	62.19	62.31
Interest on Working Capital	1.33	5.47	5.61	5.77
Total	53.26	215.50	218.39	221.39

(₹ in lakh)

Asset-II			
Particulars	2006-07	2007-08	2008-09
Depreciation	178.01	224.70	234.76
Return on Equity	256.73	325.57	341.36
O&M Expenses	135.10	168.44	175.33
Advance against Depreciation	0.00	0.00	0.00
Interest on Loan	348.45	442.48	462.46
Interest on Working Capital	23.86	30.64	32.57
Total	942.15	1191.82	1246.48

22. We have considered the submissions of the Petitioner. The tariff is allowed for the transmission assets based on the following:

- a) Admitted capital cost as on COD for Assets-I and II;
- b) Weighted Average Rate of Interest on actual loan adopted from orders dated 12.5.2008 and 13.5.2009 in Petition Nos. 143/2007 and 23/2009 respectively;
- c) With respect to calculation of Interest on Loan (IoL), Regulation 56(i)(f) of the 2004 Tariff Regulations provides as under:

“56. (i) Interest on Loan Capital

(f) In case any moratorium period is availed of by the transmission licensee, depreciation provided for in the tariff during the years of moratorium shall be treated as repayment during those years and interest on loan capital shall be calculated accordingly;”

- d) Weighted Average Rate of Depreciation, Rate of Interest for Working Capital and O&M Expenses as per orders dated 12.5.2008 and 13.5.2009 in Petition Nos. 143/2007 and 23/2009 respectively; and



- e) Maintenance spares component for calculating IWC is adjusted w.r.t. ACE as approved for Asset-I and II from COD to 2009 in orders dated 12.5.2008 and 13.5.2009 in Petition Nos. 143/2007 and 23/2009 respectively and as summarised in Para 3(l) above.

23. In view of the above, revised transmission charges allowed for the transmission assets for the 2004-09 tariff period are as under:

(₹ in lakh)

Asset-I				
Particulars	2005-06 (pro rata for 3 months)	2006-07	2007-08	2008-09
Depreciation	10.42	41.67	41.76	41.84
Return on Equity	11.30	45.20	45.30	45.39
O&M Expenses	14.69	61.09	63.52	66.08
Advance against Depreciation	0.00	0.00	0.00	0.00
Interest on Loan	15.42	59.77	56.80	53.83
Interest on Working Capital	1.33	5.37	5.46	5.56
Total	53.16	213.11	212.85	212.69

(₹ in lakh)

Asset-II			
Particulars	2006-07 (Pro rata for 10 months)	2007-08	2008-09
Depreciation	178.01	224.70	234.76
Return on Equity	256.73	325.57	341.36
O&M Expenses	135.10	168.44	175.33
Advance against Depreciation	0.00	0.00	0.00
Interest on Loan	342.79	420.57	423.12
Interest on Working Capital	23.76	30.28	31.91
Total	936.39	1169.56	1206.48

2009-14 Period

24. The Commission vide order dated 8.3.2011 in Petition No.123/2010 had approved the tariff for the Combined Asset for the 2009-14 period and vide order dated 6.11.2015 in Petition No. 124/TT/2014 had tried up the tariff allowed for the 2009-14 period and the same are as under:



(₹ in lakh)

Combined Asset (Assets-I and II)					
Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	513.18	513.18	513.18	513.18	513.18
Interest on Loan	447.36	409.12	370.49	331.87	293.28
Return on Equity	515.88	534.77	535.30	535.30	541.74
Interest on Working Capital	49.09	49.74	50.05	50.42	50.99
O&M Expenses	366.26	387.24	409.40	432.81	457.52
Total	1891.77	1894.06	1878.42	1863.58	1856.70

25. The Petitioner has claimed the following revised transmission charges for the Combined Asset for the 2009-14 period in this petition:

(₹ in lakh)

Combined Asset					
Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	513.18	513.18	513.18	513.18	513.18
Interest on Loan	505.92	467.77	429.19	390.63	352.12
Return on Equity	515.88	534.77	535.30	535.30	541.74
Interest on Working Capital	50.31	50.96	51.28	51.64	52.21
O&M Expenses	366.26	387.24	409.40	432.81	457.52
Total	1951.55	1953.92	1938.34	1923.56	1916.77

26. We have considered the Petitioner's claim. The tariff is allowed for the assets based on the following:

- Admitted capital cost of ₹9698.72 lakh as on 1.4.2009 for Combined Asset and no ACE during 2009-14 period;
- Weighted Average Rate of Interest on actual loan derived/adopted from order dated 6.11.2015 in Petition No. 124/TT/2014; and
- Weighted Average Rate of Depreciation as per order dated 6.11.2015 in Petition No. 124/TT/2014.

27. In view of the above, the revised transmission charges allowed for the Combined Asset for the 2009-14 tariff period are as follows:

(₹ in lakh)

Combined Asset					
Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	513.18	513.18	513.18	513.18	513.18
Interest on Loan	447.36	409.12	370.49	331.87	293.28
Return on Equity	515.88	534.77	535.30	535.30	541.74



Interest on Working Capital	49.09	49.74	50.05	50.42	50.99
O&M Expenses	366.26	387.24	409.40	432.81	457.52
Total	1891.77	1894.05	1878.42	1863.58	1856.70

TRUING UP OF ANNUAL FIXED CHARGES FOR THE 2014-19 TARIFF PERIOD

28. The Commission vide order dated 6.11.2015 in Petition No. 124/TT/2014 has determined the tariff for the 2014-19 period for the Combined Asset as under:

(₹ in lakh)

Combined Asset					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Depreciation	513.18	513.18	513.18	513.18	513.18
Interest on Loan	254.73	216.25	177.93	140.02	104.23
Return on Equity	541.74	541.74	541.74	541.74	541.74
Interest on Working Capital	53.36	53.25	53.16	53.11	53.14
O&M Expenses	420.28	434.26	448.67	463.57	478.93
Total	1783.29	1758.68	1734.68	1711.62	1691.22

29. The Petitioner has submitted the information as required under the 2014 Tariff Regulations for truing-up of annual fixed charges for the 2014-19 period. The tariff for the 2014-19 period has been trued up as discussed in the subsequent paragraphs.

30. The details of the trued-up transmission charges claimed by the Petitioner are as under:

(₹ in lakh)

Combined Asset					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Depreciation	513.18	513.18	513.18	513.18	513.18
Interest on Loan	313.68	275.39	237.37	200.13	166.81
Return on Equity	542.15	544.63	544.36	544.36	545.82
Interest on Working Capital	54.73	54.68	54.59	54.56	54.67
O&M Expenses	420.28	434.26	448.67	463.57	478.93
Total	1844.02	1822.14	1798.17	1775.80	1759.41

31. The details of the trued-up Interest on Working Capital (IWC) claimed by the Petitioner are as under:



(₹ in lakh)

Combined Asset					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
O & M Expenses	35.02	36.19	37.39	38.63	39.91
Maintenance Spares	63.04	65.14	67.30	69.54	71.84
Receivables	307.34	303.69	299.70	295.97	293.24
Total	405.40	405.02	404.39	404.14	404.99
Rate of Interest (%)	13.50	13.50	13.50	13.50	13.50
Interest on Working Capital	54.73	54.68	54.59	54.56	54.67

Capital Cost as on 1.4.2014

32. The capital cost of the Combined Asset has been calculated in accordance with Regulation 9(3) and Regulation 9(6) of the 2014 Tariff Regulations. The Commission vide order dated 6.11.2015 in Petition No. 124/TT/2014 had approved the transmission tariff for the Combined Asset for the 2014-19 period based on admitted capital cost of ₹9698.72 lakh as on 1.4.2014. The Petitioner has not claimed any ACE during the 2014-19 tariff period. Accordingly, the capital cost of ₹9698.72 lakh has been considered for the purpose of truing-up of the tariff for the 2014-19 tariff period.

Debt-Equity Ratio

33. The debt-equity ratio has been allowed in accordance with Regulation 19(3) of the 2014 Tariff Regulations. As per Regulation 19(3) of the 2014 Tariff Regulations, the debt-equity ratio allowed by the Commission for determination of tariff for the period ending on 31.3.2014 shall be considered. Accordingly, the debt-equity ratio of 71.52:28.48 for the period ending on 31.3.2014, considered for the purpose of determination of tariff of the 2014-19 tariff period, has been considered for the purpose of truing up of the tariff of the Combined Asset for the 2014-19 tariff period. The details of the debt-equity ratio as on 1.4.2014 and 31.3.2019 of the Combined Asset are as follows:



Funding	Capital cost as on 1.4.2014 (₹ in lakh)	(%)	Total cost as on 31.3.2019 (₹ in lakh)	(%)
Debt	6936.17	71.52	6936.17	71.52
Equity	2762.55	28.48	2762.55	28.48
Total	9698.72	100.00	9698.72	100.00

Depreciation

34. The depreciation has been allowed out as per the methodology provided in Regulation 27 of the 2014 Tariff Regulations. Depreciation has been allowed considering capital expenditure as on 1.4.2014 and approved ACE during the 2014-19 tariff period. The Gross Block during the 2014-19 tariff period with regard to the Combined Asset has been depreciated at Weighted Average Rate of Depreciation (WAROD) and working of WAROD is attached as Annexure-1. WAROD has been worked out after taking into account the depreciation rates of assets as prescribed in the 2014 Tariff Regulations and depreciation allowed during the 2014-19 period for the Combined Asset as under:

(₹ in lakh)

Combined Asset					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Opening Gross Block	9698.72	9698.72	9698.72	9698.72	9698.72
Additional Capital Expenditure	0.00	0.00	0.00	0.00	0.00
Closing Gross Block	9698.72	9698.72	9698.72	9698.72	9698.72
Average Gross Block	9698.72	9698.72	9698.72	9698.72	9698.72
Weighted average rate of Depreciation (WAROD) (%)	5.29	5.29	5.29	5.29	5.29
Balance useful life of the asset at the beginning of the year (Year)	27.00	26.00	25.00	24.00	23.00
Aggregated Depreciable Value	8728.85	8728.85	8728.85	8728.85	8728.85
Depreciation during the year	513.18	513.18	513.18	513.18	513.18
Remaining Depreciable value at the end of the year	4876.62	4363.43	3850.25	3337.07	2823.89

35. Accordingly, depreciation approved earlier vide order dated 6.11.2015 in Petition No. 124/TT/2014, depreciation claimed in the instant petition for the 2014-19



period and depreciation allowed after true-up of the 2014-19 period with respect to the Combined Asset as under:

(₹ in lakh)					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Approved earlier vide order dated 6.11.2015 in Petition No. 124/TT/2014	513.18	513.18	513.18	513.18	513.18
Claimed by the Petitioner in the instant Petition	513.18	513.18	513.18	513.18	513.18
Allowed after true-up in this order	513.18	513.18	513.18	513.18	513.18

Interest on Loan (IoL)

36. IoL has been worked out in accordance with Regulation 26 of the 2014 Tariff Regulations. The Petitioner has claimed IoL based on actual interest rates for each year during the 2014-19 period. The Petitioner has considered the weighted average rate of IoL on the basis of prevailing rates as on 1.4.2014 for respective loans and has prayed to consider the floating rate of interest applicable during the 2014-19 period, if any, during the truing-up of tariff.

37. We have considered the submissions of the Petitioner and accordingly IoL has been considered based on the actual interest rate, in accordance with Regulation 26 of the 2014 Tariff Regulations.

38. The details of the trued-up IoL allowed for the Combined Asset as under:

(₹ in lakh)					
Combined Asset					
Particular	2014-15	2015-16	2016-17	2017-18	2018-19
Gross Normative Loan	6936.17	6936.17	6936.17	6936.17	6936.17
Cumulative Repayments up to Previous Year	3339.05	3852.23	4365.41	4878.60	5391.78
Net Loan-Opening	3597.12	3083.94	2570.76	2057.57	1544.39
Additions due to ACE	0.00	0.00	0.00	0.00	0.00
Repayment during the year	513.18	513.18	513.18	513.18	513.18
Net Loan-Closing	3083.94	2570.76	2057.57	1544.39	1031.21



Combined Asset					
Particular	2014-15	2015-16	2016-17	2017-18	2018-19
Average Loan	3340.53	2827.35	2314.16	1800.98	1287.80
Weighted Average Rate of Interest on Loan (%)	7.63	7.65	7.69	7.77	8.09
Interest on Loan	254.73	216.25	177.93	140.02	104.23

39. Accordingly, IoL approved earlier vide order dated 6.11.2015 in Petition No. 124/TT/2014, IoL claimed in the instant petition for the 2014-19 period and IoL allowed after true-up for the 2014-19 period with respect to Combined Asset as under:

Particulars	(₹ in lakh)				
	2014-15	2015-16	2016-17	2017-18	2018-19
Approved earlier vide order dated 6.11.2015 in Petition No. 124/TT/2014	254.73	216.25	177.93	140.02	104.23
Claimed by the Petitioner in the instant petition	313.68	275.39	237.37	200.13	166.81
Allowed after true-up in this order	254.73	216.25	177.93	140.02	104.23

Return on Equity (RoE)

40. The Petitioner has claimed RoE for the Combined Asset in terms of Regulations 24 and 25 of the 2014 Tariff Regulations. The Petitioner has submitted that they are liable to pay income tax at MAT rates and has claimed following effective tax rates for the 2014-19 tariff period:

Year	Claimed effective tax (%)	Grossed up RoE [Base Rate/(1-t)] (%)
2014-15	21.018	19.624
2015-16	21.382	19.715
2016-17	21.338	19.704
2017-18	21.337	19.704
2018-19	21.549	19.757

41. We have considered the submissions of the Petitioner. The Commission in order dated 27.4.2020 in Petition No. 274/TT/2019 has arrived at the effective tax rate for the Petitioner based on the notified MAT rates. The relevant portion of the order dated 27.4.2020 is as under:



“26. We are conscious that the entities covered under MAT regime are paying Income Tax as per MAT rate notified for respective financial year under IT Act, 1961, which is levied on the book profit of the entity computed as per the Section 115JB of the IT Act, 1961. The Section 115JB(2) defines book profit as net profit in the statement of Profit & Loss prepared in accordance with Schedule-III of the Companies Act, 2013, subject to some additions and deductions as mentioned in the IT Act, 1961. Since the Petitioner has been paying income tax on income computed under Section 115JB of the IT Act, 1961 as per the MAT rates of the respective financial year, the notified MAT rate for respective financial year shall be considered as effective tax rate for the purpose of grossing up of RoE for truing-up of the tariff of the 2014-19 tariff period in terms of the provisions of the 2014 Tariff Regulations. Interest imposed on any additional income tax demand as per the Assessment Order of the Income Tax authorities shall be considered on actual payment. However, penalty (for default on the part of the Assessee) if any imposed shall not be taken into account for the purpose of grossing up of rate of return on equity. Any under-recovery or over-recovery of grossed up rate on return on equity after truing-up, shall be recovered or refunded to beneficiaries or the long term transmission customers/ DICs as the case may be on year to year basis.

27. Accordingly, following effective tax rates based on notified MAT rates are considered for the purpose of grossing up of rate of return on equity:

Year	Notified MAT rates (inclusive of surcharge & cess)	Effective tax (in %)
2014-15	20.961	20.961
2015-16	21.342	21.342
2016-17	21.342	21.342
2017-18	21.342	21.342
2018-19	21.549	21.549

42. The same MAT rates as considered in the order dated 27.4.2020 in Petition No. 274/TT/2019 are considered for the purpose of grossing up of rate of RoE for truing up of the tariff of the 2014-19 period in terms of the provisions of the 2014 Tariff Regulations, which are as under:

Year	Notified MAT rates (inclusive of surcharge & cess) (in %)	Base rate of RoE (in %)	Grossed up ROE [Base Rate/(1-t)] (in %)
2014-15	20.961	15.50	19.610
2015-16	21.342	15.50	19.705
2016-17	21.342	15.50	19.705
2017-18	21.342	15.50	19.705
2018-19	21.549	15.50	19.758

43. Accordingly, RoE allowed for the Combined Asset is as follows:



(₹ in lakh)

Combined Asset					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Opening Equity	2762.55	2762.55	2762.55	2762.55	2762.55
Addition due to ACE	0.00	0.00	0.00	0.00	0.00
Closing Equity	2762.55	2762.55	2762.55	2762.55	2762.55
Average Equity	2762.55	2762.55	2762.55	2762.55	2762.55
Return on Equity (Base Rate) (%)	15.500	15.500	15.500	15.500	15.500
Tax Rate applicable (%)	20.961	21.342	21.342	21.342	21.549
Rate of Return on Equity (Pre-tax)	19.610	19.705	19.705	19.705	19.758
Return on Equity (Pre-tax)	541.74	544.36	544.36	544.36	545.82

44. Accordingly, RoE approved earlier vide order dated 6.11.2015 in Petition No. 124/TT/2014, RoE claimed in the instant petition for the 2014-19 period and RoE allowed after true up for the 2014-19 period with respect to the Combined Asset is as under:

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Approved earlier vide order dated 6.11.2015 in Petition No. 124/TT/2014	541.74	541.74	541.74	541.74	541.74
Claimed by the Petitioner in the instant Petition	542.15	544.63	544.36	544.36	545.82
Allowed after true-up in this order	541.74	544.36	544.36	544.36	545.82

Operation & Maintenance Expenses (O&M Expenses)

45. The O&M Expenses claimed by the Petitioner and allowed as per Regulation 29(4)(a) of the 2014 Tariff Regulations for the purpose of computation of tariff are the same and are as follows:



Combined Asset					
O&M Expenses claimed for:					
<u>Transmission Line</u>					
<ul style="list-style-type: none"> LILO of Nagarjunasagar-Raichur Line at Mehboobnagar - 0.518 Kms. LILO of both circuits of Nellore-Sriperumbudur 400 kV D/C Line at Almati - 82.193 Kms. 					
<u>400 kV AIS Sub-station Bays</u>					
<ul style="list-style-type: none"> Mehboobnagar:Nagarjunasagar Bay at Mehboobnagar - 1 Bay Mehboobnagar:Raichur Bay at Mehboobnagar - 1 Bay Almati:Nellore – BAY-I and II - 1 Bay Almati:Sriperumbudur – BAY-I and II - 1 Bay 					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Norm (₹ lakh/bay)					
400 kV Bay (AIS)	60.30	62.30	64.37	66.51	68.71
Number of bays					
400 kV Bay (AIS)	6.00	6.00	6.00	6.00	6.00
O&M for AC Lines (₹ lakh/km)					
Double Circuit (Twin Conductor) Transmission Line	0.707	0.731	0.755	0.780	0.806
Line Length in km.					
LILO of Nagarjunasagar-Raichur Line at Mehboobnagar - 0.518 Kms.	0.518	0.518	0.518	0.518	0.518
LILO of both circuits of Nellore-Sriperumbudur 400 kV D/C Line at Almati - 82.193 Kms.	82.193	82.193	82.193	82.193	82.193
Total Line Length					
Total O&M Expense (Claimed)	420.28	434.26	448.67	463.57	478.93
Total O&M Expense (Approved)	420.28	434.26	448.67	463.57	478.93

46. There is no deviation in the O&M Expenses approved vide order dated 6.11.2015 in Petition No. 124/TT/2014, O&M Expenses claimed in the instant petition and O&M Expenses tried up in this order.

Interest on Working Capital (IWC)

47. The Petitioner is entitled to claim IWC as per Regulation 28(1)(c) of the 2014 Tariff Regulations as under. The components of the working capital and the Petitioner's entitlement to interest thereon are discussed hereunder:



(i) Maintenance Spares:

Maintenance spares have been worked out based on 15% of Operation and Maintenance Expenses specified in Regulation 28.

(ii) O & M Expenses:

O&M Expenses have been considered for one month of the allowed O&M Expenses.

(iii) Receivables:

The receivables have been worked out on the basis of 2 months of annual transmission charges as worked out above.

(iv) Rate of interest on working capital

Rate of interest on working capital is considered on normative basis in accordance with Clause (3) of Regulation 28 of the 2014 Tariff Regulations.

48. The trued-up IWC has been worked out for the Combined Asset as per the methodology provided in Regulation 28 of the 2014 Tariff Regulations and allowed as under:

(₹ in lakh)

Combined Asset					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
O&M Expenses (O&M Expenses for 1 Month)	35.02	36.19	37.39	38.63	39.91
Maintenance Spares (15% of O&M Expenses)	63.04	65.14	67.30	69.54	71.84
Receivables (Equivalent to 2 months of annual transmission charges)	297.21	293.56	289.56	285.72	282.57
Total Working Capital	395.28	394.89	394.25	393.89	394.32
Rate of Interest (%)	13.50	13.50	13.50	13.50	13.50
Interest of working capital	53.36	53.31	53.22	53.17	53.23

49. Accordingly, the IWC, approved earlier vide order dated 6.11.2015 in Petition No. 124/TT/2014, IWC claimed in the instant petition for the 2014-19 period and IWC allowed after true up for the 2014-19 period with respect to the Combined Asset is as follows:



(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Approved earlier vide order dated 6.11.2015 in Petition No. 124/TT/2014	53.36	53.25	53.16	53.11	53.14
Claimed by the Petitioner in the instant Petition	54.73	54.68	54.59	54.56	54.67
Allowed after true-up in this order	53.36	53.31	53.22	53.17	53.23

Approved Annual Fixed Charges for the 2014-19 Tariff Period

50. The trued-up annual fixed charges for the Combined Asset for the 2014-19 tariff period are summarised below:-

(₹ in lakh)

Combined Asset					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Depreciation	513.18	513.18	513.18	513.18	513.18
Interest on Loan	254.73	216.25	177.93	140.02	104.23
Return on Equity	541.74	544.36	544.36	544.36	545.82
Int. on Working Capital	53.36	53.31	53.22	53.17	53.23
Op. and Maintenance	420.28	434.26	448.67	463.57	478.93
Total	1783.29	1761.37	1737.36	1714.32	1695.40

51. Accordingly, the Annual Transmission Charges allowed vide order dated 6.11.2015 in Petition No. 124/TT/2014, as claimed in the instant petition for the 2014-19 period and as allowed after true-up for the 2014-19 period with respect to the Combined Asset are as under:

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Approved earlier vide order dated 6.11.2015 in Petition No. 124/TT/2014	1783.29	1758.68	1734.68	1711.62	1691.22
Claimed by the Petitioner in the instant Petition	1844.02	1822.14	1798.17	1775.80	1759.41
Allowed after true-up in this order	1783.29	1761.37	1737.36	1714.32	1695.40



DETERMINATION OF ANNUAL FIXED CHARGES FOR THE 2019-24 TARIFF PERIOD

52. The transmission tariff claimed by the Petitioner for the Combined Asset for the 2019-24 tariff period is as follows:

(₹ in lakh)

Combined Asset					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	128.36	128.36	128.36	128.36	128.36
Interest on Loan	160.97	149.09	137.22	125.35	113.47
Return on Equity	545.82	545.82	545.82	545.82	545.82
Interest on Working Capital	24.23	24.51	24.75	25.01	25.23
Operation and Maintenance	267.85	277.19	286.86	296.85	307.16
Total	1127.23	1124.97	1123.01	1121.39	1120.04

53. The details of the IWC claimed by the Petitioner are as under:

(₹ in lakh)

Combined Asset					
Particular	2019-20	2020-21	2021-22	2022-23	2023-24
O & M Expenses	22.32	23.10	23.91	24.74	25.60
Maintenance Spares	40.18	41.58	43.03	44.53	46.07
Receivables	138.59	138.69	138.45	138.25	137.71
Total	201.09	203.37	205.39	207.52	209.38
Rate of Interest (%)	12.05	12.05	12.05	12.05	12.05
Interest on Working Capital	24.23	24.51	24.75	25.01	25.23

Capital Cost

54. Regulation 19 of the 2019 Tariff Regulations provides as follows:

“(1) The Capital cost of the generating station or the transmission system, as the case may be, as determined by the Commission after prudence check in accordance with these regulations shall form the basis for determination of tariff for existing and new projects.

(2) The Capital Cost of a new project shall include the following:

(a) The expenditure incurred or projected to be incurred up to the date of commercial operation of the project;

(b) Interest during construction and financing charges, on the loans (i) being equal to 70% of the funds deployed, in the event of the actual equity in excess of 30% of the funds deployed, by treating the excess equity as normative loan, or (ii) being equal to



the actual amount of loan in the event of the actual equity less than 30% of the funds deployed;

(c) Any gain or loss on account of foreign exchange risk variation pertaining to the loan amount availed during the construction period;

(d) Interest during construction and incidental expenditure during construction as computed in accordance with these regulations;

(e) Capitalised initial spares subject to the ceiling rates in accordance with these regulations;

(f) Expenditure on account of additional capitalization and de-capitalisation determined in accordance with these regulations;

(g) Adjustment of revenue due to sale of infirm power in excess of fuel cost prior to the date of commercial operation as specified under Regulation 7 of these regulations;

(h) Adjustment of revenue earned by the transmission licensee by using the assets before the date of commercial operation;

(i) Capital expenditure on account of ash disposal and utilization including handling and transportation facility;

(j) Capital expenditure incurred towards railway infrastructure and its augmentation for transportation of coal upto the receiving end of the generating station but does not include the transportation cost and any other appurtenant cost paid to the railway;

(k) Capital expenditure on account of biomass handling equipment and facilities, for co-firing;

(l) Capital expenditure on account of emission control system necessary to meet the revised emission standards and sewage treatment plant;

(m) Expenditure on account of fulfilment of any conditions for obtaining environment clearance for the project;

(n) Expenditure on account of change in law and force majeure events; and

(o) Capital cost incurred or projected to be incurred by a thermal generating station, on account of implementation of the norms under Perform, Achieve and Trade (PAT) scheme of Government of India shall be considered by the Commission subject to sharing of benefits accrued under the PAT scheme with the beneficiaries.

(3) The Capital cost of an existing project shall include the following:

(a) Capital cost admitted by the Commission prior to 1.4.2019 duly trued up by excluding liability, if any, as on 1.4.2019;

(b) Additional capitalization and de-capitalization for the respective year of tariff as determined in accordance with these regulations;

(c) Capital expenditure on account of ash disposal and utilization including handling and transportation facility;

(d) Capital expenditure on account of ash disposal and utilization including handling and transportation facility;

(e) Capital expenditure incurred towards railway infrastructure and its augmentation for transportation of coal up to the receiving end of generating station but does not include the transportation cost and any other appurtenant cost paid to the railway; and

(f) Capital cost incurred or projected to be incurred by a thermal generating station, on account of implementation of the norms under Perform, Achieve and Trade (PAT) scheme of Government of India shall be considered by the Commission subject to sharing of benefits accrued under the PAT scheme with the beneficiaries.”

(4) The capital cost in case of existing or new hydro generating station shall also include:

(a) cost of approved rehabilitation and resettlement (R&R) plan of the project in conformity with National R&R Policy and R&R package as approved; and



(b) cost of the developer's 10% contribution towards Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) and Deendayal Upadhyaya Gram JyotiYojana (DDUGJY) project in the affected area.

(5) The following shall be excluded from the capital cost of the existing and new projects:

(a) The assets forming part of the project, but not in use, as declared in the tariff petition;

(b) De-capitalised Assets after the date of commercial operation on account of replacement or removal on account of obsolescence or shifting from one project to another project:

Provided that in case replacement of transmission asset is recommended by Regional Power Committee, such asset shall be decapitalised only after its redeployment;

Provided further that unless shifting of an asset from one project to another is of permanent nature, there shall be no de-capitalization of the concerned assets.

(c) In case of hydro generating stations, any expenditure incurred or committed to be incurred by a project developer for getting the project site allotted by the State Government by following a transparent process;

(d) Proportionate cost of land of the existing project which is being used for generating power from generating station based on renewable energy; and

(e) Any grant received from the Central or State Government or any statutory body or authority for the execution of the project which does not carry any liability of repayment.”

55. The capital cost of ₹9698.72 lakh has been considered by the Commission for the Combined Asset as on 31.3.2019. The Petitioner has not claimed any ACE during the 2019-24 period. Therefore, the capital cost of ₹9698.72 lakh as on 31.3.2019 has been considered for the purpose of determination of transmission tariff for the 2019-24 period in accordance with Regulation 19 of the 2019 Tariff Regulations.

Debt-Equity Ratio

56. Regulation 18 of the 2019 Tariff Regulations provides as under:

“18. Debt-Equity Ratio: (1) For new projects, the debt:equity ratio of 70:30 as on date of commercial operation shall be considered. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:



Provided that:

- i. where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff:*
- ii. the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment:*
- iii. any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt: equity ratio.*

(2) The generating company or the transmission licensee, as the case may be, shall submit the resolution of the Board of the company or approval of the competent authority in other cases regarding infusion of funds from internal resources in support of the utilization made or proposed to be made to meet the capital expenditure of the generating station or the transmission system including communication system, as the case may be.

(3) In case of the generating station and the transmission system including communication system declared under commercial operation prior to 1.4.2019, debt: equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2019 shall be considered:

Provided that in case of a generating station or a transmission system including communication system which has completed its useful life as on or after 1.4.2019, if the equity actually deployed as on 1.4.2019 is more than 30% of the capital cost, equity in excess of 30% shall not be taken into account for tariff computation;

Provided further that in case of projects owned by Damodar Valley Corporation, the debt: equity ratio shall be governed as per sub-clause (ii) of clause (2) of Regulation 72 of these regulations.

(4) In case of the generating station and the transmission system including communication system declared under commercial operation prior to 1.4.2019, but where debt: equity ratio has not been determined by the Commission for determination of tariff for the period ending 31.3.2019, the Commission shall approve the debt: equity ratio in accordance with clause (1) of this Regulation.

(5) Any expenditure incurred or projected to be incurred on or after 1.4.2019 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this Regulation.”

57. The debt-equity ratio for the 2019-24 period is allowed as per Regulation 18(3) of the 2019 Tariff Regulations. The details of the debt-equity ratio considered for the purpose of tariff for the 2019-24 tariff period is as follows:



Particulars	Capital cost as on 1.4.2019 (₹ in lakh)	(%)	Capital cost as on 31.3.2024 (₹ in lakh)	(%)
Debt	6936.17	71.52	6936.17	71.52
Equity	2762.55	28.48	2762.55	28.48
Total	9698.72	100.00	9698.72	100.00

Depreciation

58. Regulation 33 of the 2019 Tariff Regulations provides as follows:

“33. Depreciation: (1) Depreciation shall be computed from the date of commercial operation of a generating station or unit thereof or a transmission system or element thereof including communication system. In case of the tariff of all the units of a generating station or all elements of a transmission system including communication system for which a single tariff needs to be determined, the depreciation shall be computed from the effective date of commercial operation of the generating station or the transmission system taking into consideration the depreciation of individual units:

Provided that effective date of commercial operation shall be worked out by considering the actual date of commercial operation and installed capacity of all the units of the generating station or capital cost of all elements of the transmission system, for which single tariff needs to be determined.

(2) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission. In case of multiple units of a generating station or multiple elements of a transmission system, weighted average life for the generating station of the transmission system shall be applied. Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis.

(3) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset:

Provided that the salvage value for IT equipment and software shall be considered as NIL and 100% value of the assets shall be considered depreciable;

Provided further that in case of hydro generating stations, the salvage value shall be as provided in the agreement, if any, signed by the developers with the State Government for development of the generating station:

Provided also that the capital cost of the assets of the hydro generating station for the purpose of computation of depreciated value shall correspond to the percentage of sale of electricity under long-term power purchase agreement at regulated tariff:

Provided also that any depreciation disallowed on account of lower availability of the generating station or unit or transmission system as the case may be, shall not be



allowed to be recovered at a later stage during the useful life or the extended life.

(4) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.

(5) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in **Appendix-I** to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 12 years from the effective date of commercial operation of the station shall be spread over the balance useful life of the assets.

(6) In case of the existing projects, the balance depreciable value as on 1.4.2019 shall be worked out by deducting the cumulative depreciation as admitted by the Commission upto 31.3.2019 from the gross depreciable value of the assets.

(7) The generating company or the transmission licensee, as the case may be, shall submit the details of proposed capital expenditure five years before the completion of useful life of the project along with justification and proposed life extension. The Commission based on prudence check of such submissions shall approve the depreciation on capital expenditure.

(8) In case of de-capitalization of assets in respect of generating station or unit thereof or transmission system or element thereof, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the de-capitalized asset during its useful services.”

59. The depreciation has been worked out considering the admitted capital expenditure as on 31.3.2019 and accumulated depreciation up to 31.3.2019 and weighted average rate of depreciation (WAROD). WAROD has been worked out and placed as Annexure-2 after taking into account the depreciation rates as prescribed in the 2019 Tariff Regulations. The depreciation allowed for the Combined Asset is as under:

(₹ in lakh)

Combined Asset					
Particular	2019-20	2020-21	2021-22	2022-23	2023-24
Opening Gross Block	9698.72	9698.72	9698.72	9698.72	9698.72
Addition during the year 2019-24 due to projected Additional Capitalisation	0.00	0.00	0.00	0.00	0.00
Closing Gross Block	9698.72	9698.72	9698.72	9698.72	9698.72
Average Gross Block	9698.72	9698.72	9698.72	9698.72	9698.72



Combined Asset					
Particular	2019-20	2020-21	2021-22	2022-23	2023-24
Weighted average rate of Depreciation (WAROD) (%)	Spread	Spread	Spread	Spread	Spread
Balance useful life at the beginning of the year (Year)	22.00	21.00	20.00	19.00	18.00
Aggregated Depreciable Value	8728.85	8728.85	8728.85	8728.85	8728.85
Combined Depreciation during the year	128.36	128.36	128.36	128.36	128.36
Aggregate Cumulative Depreciation at the end of the year	6033.32	6161.68	6290.04	6418.40	6546.75
Remaining Aggregate Depreciable Value at the end of the year	2695.53	2567.17	2438.81	2310.45	2182.09

Interest on Loan (IoL)

60. Regulation 32 of the 2019 Tariff Regulations provides as under:

“32. Interest on loan capital: (1) *The loans arrived at in the manner indicated in Regulation 18 of these regulations shall be considered as gross normative loan for calculation of interest on loan.*

(2) *The normative loan outstanding as on 1.4.2019 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2019 from the gross normative loan.*

(3) *The repayment for each of the year of the tariff period 2019-24 shall be deemed to be equal to the depreciation allowed for the corresponding year/period. In case of de-capitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro rata basis and the adjustment should not exceed cumulative depreciation recovered upto the date of de-capitalisation of such asset.*

(4) *Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be, the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the depreciation allowed for the year or part of the year.*

(5) *The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio after providing appropriate accounting adjustment for interest capitalized:*

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered;

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.



(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing”.

61. The weighted average rate of IoL has been considered on the basis of proposed rate of interest as submitted by the Petitioner for the 2019-24 tariff period. The Petitioner has prayed that the change in interest rate due to floating rate of interest applicable, if any, during the 2019-24 tariff period will be adjusted. Accordingly, the floating rate of interest, if any, shall be considered at the time of true up. In view of above, IoL has been worked out in accordance with Regulation 32 of the 2019 Tariff Regulations. IoL allowed is as under:

(₹ in lakh)

Combined Asset					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Gross Normative Loan	6936.17	6936.17	6936.17	6936.17	6936.17
Cumulative Repayments up to Previous Year	5904.96	6033.32	6161.68	6290.04	6418.40
Net Loan-Opening	1031.21	902.85	774.49	646.13	517.77
Addition due to Additional Capitalization	0.00	0.00	0.00	0.00	0.00
Repayment during the year	128.36	128.36	128.36	128.36	128.36
Net Loan-Closing	902.85	774.49	646.13	517.77	389.42
Average Loan	967.03	838.67	710.31	581.95	453.60
Weighted Average Rate of Interest on Loan (%)	9.25	9.25	9.25	9.25	9.25
Interest on Loan	89.45	77.58	65.70	53.83	41.96

Return on Equity (RoE)

62. Regulations 30 and 31 of the 2019 Tariff Regulations provide as under:

“30. Return on Equity: (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with Regulation 18 of these regulations.

(2) Return on equity shall be computed at the base rate of 15.50% for thermal generating station, transmission system including communication system and run-of river hydro generating station, and at the base rate of 16.50% for the storage type hydro generating stations including pumped storage hydro generating stations and run-of river generating station with pondage:



Provided that return on equity in respect of additional capitalization after cut-off date beyond the original scope excluding additional capitalization due to Change in Law, shall be computed at the weighted average rate of interest on actual loan portfolio of the generating station or the transmission system;

Provided further that:

i. In case of a new project, the rate of return on equity shall be reduced by 1.00% for such period as may be decided by the Commission, if the generating station or transmission system is found to be declared under commercial operation without commissioning of any of the Restricted Governor Mode Operation (RGMO) or Free Governor Mode Operation (FGMO), data telemetry, communication system up to load dispatch centre or protection system based on the report submitted by the respective;

ii. in case of existing generating station, as and when any of the requirements under (i) above of this Regulation are found lacking based on the report submitted by the concerned RLDC, rate of return on equity shall be reduced by 1.00% for the period for which the deficiency continues;

iii. in case of a thermal generating station, with effect from 1.4.2020:

a) rate of return on equity shall be reduced by 0.25% in case of failure to achieve the ramp rate of 1% per minute;

b) an additional rate of return on equity of 0.25% shall be allowed for every incremental ramp rate of 1% per minute achieved over and above the ramp rate of 1% per minute, subject to ceiling of additional rate of return on equity of 1.00%:

Provided that the detailed guidelines in this regard shall be issued by National Load Dispatch Centre by 30.6.2019.”

“31. Tax on Return on Equity: (1) *The base rate of return on equity as allowed by the Commission under Regulation 30 of these regulations shall be grossed up with the effective tax rate of the respective financial year. For this purpose, the effective tax rate shall be considered on the basis of actual tax paid in respect of the financial year in line with the provisions of the relevant Finance Acts by the concerned generating company or the transmission licensee, as the case may be. The actual tax paid on income from other businesses including deferred tax liability (i.e. income from business other than business of generation or transmission, as the case may be) shall be excluded for the calculation of effective tax rate.*

(2) *Rate of return on equity shall be rounded off to three decimal places and shall be computed as per the formula given below:*

Rate of pre-tax return on equity = Base rate / (1-t)

Where “t” is the effective tax rate in accordance with clause (1) of this Regulation and shall be calculated at the beginning of every financial year based on the estimated profit and tax to be paid estimated in line with the provisions of the relevant Finance Act applicable for that financial year to the company on pro-rata basis by excluding the income of non-generation or non-transmission business, as the case may be, and the corresponding tax thereon. In case of generating



company or transmission licensee paying Minimum Alternate Tax (MAT), “t” shall be considered as MAT rate including surcharge and cess.

Illustration-

- (i) In case of a generating company or a transmission licensee paying Minimum Alternate Tax (MAT) @ 21.55% including surcharge and cess:

$$\text{Rate of return on equity} = 15.50 / (1 - 0.2155) = 19.758\%$$

- (ii) In case of a generating company or a transmission licensee paying normal corporate tax including surcharge and cess:

(a) Estimated Gross Income from generation or transmission business for FY 2019-20 is Rs 1,000 crore;

(b) Estimated Advance Tax for the year on above is Rs 240 crore;

(c) Effective Tax Rate for the year 2019-20 = Rs 240 Crore / Rs 1000 Crore = 24%;

$$(d) \text{Rate of return on equity} = 15.50 / (1 - 0.24) = 20.395\%$$

(3) The generating company or the transmission licensee, as the case may be, shall true up the grossed up rate of return on equity at the end of every financial year based on actual tax paid together with any additional tax demand including interest thereon, duly adjusted for any refund of tax including interest received from the income tax authorities pertaining to the tariff period 2019-24 on actual gross income of any financial year. However, penalty, if any, arising on account of delay in deposit or short deposit of tax amount shall not be claimed by the generating company or the transmission licensee. Any under-recovery or over-recovery of grossed up rate on return on equity after truing up, shall be recovered or refunded to beneficiaries or the long-term customers, as the case may be, on year to year basis.”

63. The Petitioner has submitted that MAT rate is applicable to the Petitioner's company. Accordingly, the MAT rate applicable in 2019-20 has been considered for the purpose of RoE, which shall be trued-up with actual tax rate in accordance with Regulation 31(3) of the 2019 Tariff Regulations. RoE allowed for the Combined Asset under Regulation 30 of the 2019 Tariff Regulations is as under:

(₹ in lakh)					
Combined Asset					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Opening Equity	2762.55	2762.55	2762.55	2762.55	2762.55
Addition due to Additional Capitalization	0.00	0.00	0.00	0.00	0.00
Closing Equity	2762.55	2762.55	2762.55	2762.55	2762.55
Average Equity	2762.55	2762.55	2762.55	2762.55	2762.55
Return on Equity (Base Rate) (%)	15.500	15.500	15.500	15.500	15.500



Combined Asset					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Tax Rate applicable (%)	17.472	17.472	17.472	17.472	17.472
Rate of Return on Equity (Pre-tax)	18.782	18.782	18.782	18.782	18.782
Return on Equity (Pre-tax)	518.86	518.86	518.86	518.86	518.86

Operation & Maintenance Expenses (O&M Expenses)

64. Regulations 35(3)(a) and (4) of the 2019 Tariff Regulations provides as under:

“(3) Transmission system: (a) The following normative operation and maintenance expenses shall be admissible for the transmission system:

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
<i>Norms for sub-station Bays (₹ Lakh per bay)</i>					
765 kV	45.01	46.60	48.23	49.93	51.68
400 kV	32.15	33.28	34.45	35.66	36.91
220 kV	22.51	23.30	24.12	24.96	25.84
132 kV and below	16.08	16.64	17.23	17.83	18.46
<i>Norms for Transformers (₹ Lakh per MVA)</i>					
765 kV	0.491	0.508	0.526	0.545	0.564
400 kV	0.358	0.371	0.384	0.398	0.411
220 kV	0.245	0.254	0.263	0.272	0.282
132 kV and below	0.245	0.254	0.263	0.272	0.282
<i>Norms for AC and HVDC lines (₹ Lakh per km)</i>					
Single Circuit (Bundled Conductor with six or more sub-conductors)	0.881	0.912	0.944	0.977	1.011
Single Circuit (Bundled conductor with four sub-conductors)	0.755	0.781	0.809	0.837	0.867
Single Circuit (Twin & Triple Conductor)	0.503	0.521	0.539	0.558	0.578
Single Circuit (Single Conductor)	0.252	0.260	0.270	0.279	0.289
Double Circuit (Bundled conductor with four or more sub-conductors)	1.322	1.368	1.416	1.466	1.517
Double Circuit (Twin & Triple Conductor)	0.881	0.912	0.944	0.977	1.011
Double Circuit (Single Conductor)	0.377	0.391	0.404	0.419	0.433
Multi Circuit (Bundled Conductor with four or more sub-conductor)	2.319	2.401	2.485	2.572	2.662
Multi Circuit (Twin & Triple Conductor)	1.544	1.598	1.654	1.713	1.773
<i>Norms for HVDC stations</i>					
HVDC Back-to-Back stations (Rs Lakh per 500 MW) (Except Gazuwaka BTB)	834	864	894	925	958
Gazuwaka HVDC Back-to-Back station (₹ Lakh per 500 MW)	1,666	1,725	1,785	1,848	1,913



Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
<i>500 kV Rihand-Dadri HVDC bipole scheme (Rs Lakh) (1500 MW)</i>	2,252	2,331	2,413	2,498	2,586
<i>±500 kV Talcher- Kolar HVDC bipole scheme (Rs Lakh) (2000 MW)</i>	2,468	2,555	2,645	2,738	2,834
<i>±500 kV Bhiwadi-Balia HVDC bipole scheme (Rs Lakh) (2500 MW)</i>	1,696	1,756	1,817	1,881	1,947
<i>±800 kV, Bishwanath-Agra HVDC bipole scheme (Rs Lakh) (3000 MW)</i>	2,563	2,653	2,746	2,842	2,942

Provided that the O&M expenses for the GIS bays shall be allowed as worked out by multiplying 0.70 of the O&M expenses of the normative O&M expenses for bays;

Provided further that:

- i. the operation and maintenance expenses for new HVDC bi-pole schemes commissioned after 1.4.2019 for a particular year shall be allowed pro-rata on the basis of normative rate of operation and maintenance expenses of similar HVDC bi-pole scheme for the corresponding year of the tariff period;*
- ii. the O&M expenses norms for HVDC bi-pole line shall be considered as Double Circuit quad AC line;*
- iii. the O&M expenses of ±500 kV Mundra-Mohindergarh HVDC bipole scheme (2000 MW) shall be allowed as worked out by multiplying 0.80 of the normative O&M expenses for ±500 kV Talchar-Kolar HVDC bi-pole scheme (2000 MW);*
- iv. the O&M expenses of ±800 kV Champa-Kurukshetra HVDC bi-pole scheme (3000 MW) shall be on the basis of the normative O&M expenses for ±800 kV, Bishwanath-Agra HVDC bi-pole scheme;*
- v. the O&M expenses of ±800 kV, Alipurduar-Agra HVDC bi-pole scheme (3000 MW) shall be allowed as worked out by multiplying 0.80 of the normative O&M expenses for ±800 kV, Bishwanath-Agra HVDC bi-pole scheme; and*
- vi. the O&M expenses of Static Synchronous Compensator and Static Var Compensator shall be worked at 1.5% of original project cost as on commercial operation which shall be escalated at the rate of 3.51% to work out the O&M expenses during the tariff period. The O&M expenses of Static Synchronous Compensator and Static Var Compensator, if required, may be reviewed after three years.*

(b) The total allowable operation and maintenance expenses for the transmission system shall be calculated by multiplying the number of sub-station bays, transformer capacity of the transformer (in MVA) and km of line length with the applicable norms for the operation and maintenance expenses per bay, per MVA and per km respectively.

(c) The Security Expenses and Capital Spares for transmission system shall be



allowed separately after prudence check:

Provided that the transmission licensee shall submit the assessment of the security requirement and estimated security expenses, the details of year-wise actual capital spares consumed at the time of truing up with appropriate justification.

(4) Communication system: *The operation and maintenance expenses for the communication system shall be worked out at 2.0% of the original project cost related to such communication system. The transmission licensee shall submit the actual operation and maintenance expenses for truing up.”*

65. The Petitioner has claimed O&M Expenses for the following transmission elements during the 2019-24 period:

I. Transmission Line

- (1) LILO of Nagarjunasagar-Raichur Line at Mehboobnagar - 0.518 Kms.
- (2) LILO of both circuits of Nellore-Sriperumbudur 400 kV D/C Line at Almati - 82.193 Kms.

II. 400 kV AIS Sub-stations

- (1) Mehboobnagar:Nagarjunasagar Bay at Mehboobnagar - 1 Bay
- (2) Mehboobnagar:Raichur Bay at Mehboobnagar - 1 Bay
- (3) Almati:Nellore – BAY-I and II - 1 Bay
- (4) Almati:Sriperumbudur – BAY-I and II - 1 Bay

III. Communication System

- (1) PLCC

66. The O&M Expenses claimed by the Petitioner for the Combined Asset is as under:

AC Lines

Particulars	(₹ in lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
O&M for AC Lines (as per norms)					
i. LILO of Nagarjunasagar-Raichur Line at Mehboobnagar - 0.518 Kms.	72.87	75.43	78.08	80.81	83.62
ii. LILO of both circuits of					



Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Nellore-Sriperumbudur 400 kV D/C Line at Almati - 82.193 Kms					
Total O&M Expenses	72.87	75.43	78.08	80.81	83.62

Sub-Station Bays

Particulars	(₹ in lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
O&M for Sub-station bays (as per norms)					
400 kV AIS	192.90	199.68	206.70	213.96	221.46
Total O&M Expenses	192.90	199.68	206.70	213.96	221.46

PLCC

Particulars	(₹ in lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
O&M for PLCC (as per norms)					
PLCC	2.08	2.08	2.08	2.08	2.08
Total O&M Expenses	2.08	2.08	2.08	2.08	2.08

Particulars	(₹ in lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Total O&M Expenses Claimed	267.84	277.19	286.85	296.84	307.16

67. The Petitioner has claimed O&M Expenses separately for PLCC under Regulation 35(4) of the 2019 Tariff Regulations @2% of its original project cost in the instant petition. The Petitioner has made similar claim in other petitions as well. Though PLCC is a communication system, it has been considered as part of the sub-station in the 2014 Tariff Regulations and the 2019 Tariff Regulations and the norms for Sub-station have been specified accordingly. Accordingly, the Commission vide order dated 24.1.2021 in Petition No.126/TT/2020 has already concluded that no separate O&M Expenses can be allowed for PLCC under Regulation 35(4) of the 2019 Tariff Regulations even though PLCC is a communication system. Therefore, the Petitioner's claim for separate O&M Expenses for PLCC @2% is not allowed. The



relevant portions of the order dated 24.1.2021 in Petition No.126/TT/2020 are extracted hereunder.

“103. Thus, although PLCC equipment is a communication system, it has been considered as a part of sub-station, as it is used both for protection and communication. Therefore, we are of the considered view that rightly, it was not considered for separate O&M Expenses while framing norms of O&M for 2019-24 tariff period. While specifying norms for bays and transformers, O&M Expenses for PLCC have been included within norms for O&M Expenses for sub-station. Norms of O&M Expenses @2% of the capital cost in terms of Regulation 35(4) of the 2019 Tariff Regulations have been specified for communication system such as PMU, RMU, OPGW etc. and not for PLCC equipment.”

“105. In our view, granting of O&M Expenses for PLCC equipment @2% of its capital cost under Regulation 35(4) of the 2014 Tariff Regulations under the communication system head would tantamount to granting O&M Expenses twice for PLCC equipment as PLCC equipment has already been considered as part of the sub-station. Therefore, the Petitioner’s prayer for grant of O&M Expenses for the PLCC equipment @2% of its capital cost under Regulation 35(4) of the 2014 Tariff Regulations is rejected.

106. The principle adopted in this petition that PLCC is part of sub-station and accordingly no separate O&M Expenses is admissible for PLCC equipment in the 2019-24 tariff period under Regulation 35(4) of the 2019 Tariff Regulations shall be applicable in case of all petitions where similar claim is made by the Petitioner. As already mentioned, the Commission, however, on the basis of the claim made by the Petitioner has inadvertently allowed O&M Expenses for PLCC equipment @2% of its original project cost, which is applicable for other “communication system”, for 2019-24 period in 31 petitions given in Annexure-3 of this order. Therefore, the decision in this order shall also be applicable to all the petitions given in Annexure-3. Therefore, PGCIL is directed to bring this decision to the notice of all the stakeholders in the 31 petitions given in Annexure-3 and also make revised claim of O&M Expenses for PLCC as part of the sub-station at the time of truing up of the tariff allowed for 2019-24 period in respective petitions.”

68. Accordingly, the Petitioner’s claim for separate O&M Expenses for PLCC @2% is not allowed.

69. The O&M Expenses approved for the Combined Asset is as under:

AC Lines

	(₹ in lakh)				
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Norm (₹ lakh/km)					
D/C Twin Conductor	0.881	0.912	0.944	0.977	1.011
Line Length in km.					



Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
i. LILO of Nagarjunasagar-Raichur Line at Mehboobnagar - 0.518 Kms.	82.711	82.711	82.711	82.711	82.711
ii. LILO of both circuits of Nellore-Sriperumbudur 400 kV D/C Line at Almati - 82.193 Kms					
Total O&M Expenses	72.87	75.43	78.08	80.81	83.62

Sub-station Bays

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Norm (₹ lakh/bay)					
400 kV AIS	16.08	16.64	17.23	17.83	18.46
Number of bays					
400 kV AIS	6.00	6.00	6.00	6.00	6.00
O&M Expense for 400 kV AIS	192.90	199.68	206.70	213.96	221.46
Total O&M Expenses	192.90	199.68	206.70	213.96	221.46

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Total O&M Expenses Allowed	265.77	275.11	284.78	294.77	305.08

Interest on Working Capital (IWC)

70. Regulations 34(1)(c), 34(3), 34(4) and 3(7) of the 2019 Tariff Regulations provides as under:

“34. Interest on Working Capital

(1)...

(c) For Hydro Generating Station (including Pumped Storage Hydro Generating Station) and Transmission System:

- i. Receivables equivalent to 45 days of fixed cost;*
- ii. Maintenance spares @ 15% of operation and maintenance expenses including security expenses; and*
- iii. Operation and maintenance expenses, including security expenses for one month”*

“(3)Rate of interest on working capital shall be on normative basis and shall be considered as the bank rate as on 1.4.2019 or as on 1st April of the year during the tariff period 2019-24 in which the generating station or a unit thereof or the transmission system including communication system or element thereof, as the case may be, is declared under commercial operation, whichever is later:



Provided that in case of truing-up, the rate of interest on working capital shall be considered at bank rate as on 1st April of each of the financial year during the tariff period 2019-24.

(4) Interest on working capital shall be payable on normative basis notwithstanding that the generating company or the transmission licensee has not taken loan for working capital from any outside agency.”

“3.Definitions ...

(7) ‘Bank Rate’ means the one year marginal cost of lending rate (MCLR) of the State Bank of India issued from time to time plus 350 basis points;”

71. The Petitioner has submitted that it has computed IWC for the 2019-24 period considering the SBI Base Rate plus 350 basis points as on 1.4.2019. The Petitioner has considered the rate of interest on working capital as 12.05%.

72. IWC is worked out in accordance with Regulation 34 of the 2019 Tariff Regulations. The Rate of Interest on working capital considered is 12.05% (SBI 1 year MCLR applicable as on 1.4.2019 of 8.55% plus 350 basis points) for 2019-20, whereas, Rate of Interest for 2020-21 onwards has been considered as 11.25% (SBI 1 year MCLR applicable as on 1.4.2020 of 7.75% plus 350 basis points). The components of the working capital and the interest allowed thereon is as under:

(₹ in lakh)

Combined Asset					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
O&M Expenses (O&M Expenses for 1 Month)	22.15	22.93	23.73	24.56	25.42
Maintenance Spares (15% of O&M)	39.87	41.27	42.72	44.22	45.76
Receivables (Equivalent to 45 days of annual transmission charges)	126.04	125.91	125.67	125.47	124.96
Total Working Capital	188.05	190.11	192.12	194.25	196.14
Rate of Interest (%)	12.05	11.25	11.25	11.25	11.25
Interest on Working Capital	22.66	21.39	21.61	21.85	22.07

Annual Fixed Charges for the 2019-24 Tariff Period

73. The annual fixed charges for the Combined Asset for the 2019-24 tariff period are summarized below:



(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	128.36	128.36	128.36	128.36	128.36
Interest on Loan	89.45	77.58	65.70	53.83	41.96
Return on Equity	518.86	518.86	518.86	518.86	518.86
Interest on Working Capital	22.66	21.39	21.61	21.85	22.07
O & M Expenses	265.77	275.11	284.78	294.77	305.08
Total	1025.10	1021.30	1019.32	1017.67	1016.33

Filing Fee and Publication Expenses

74. The Petitioner has sought reimbursement of fee paid by it for filing the petition and publication expenses. The Petitioner shall be entitled for reimbursement of the filing fees and publication expenses in connection with the present petition, directly from the beneficiaries on pro-rata basis in accordance with Regulation 70(1) of the 2019 Tariff Regulations.

Licence Fee & RLDC Fees and Charges

75. The Petitioner has requested to allow it to bill and recover license fee and RLDC fees and charges, separately from the Respondents. The Petitioner shall be entitled for reimbursement of licence fee and RLDC fees and charges in accordance with Regulation 70(3) and (4) of the 2019 Tariff Regulations.

Goods and Services Tax

76. The Petitioner has submitted that, if GST is levied at any rate and at any point of time in future on Charges of transmission of electricity, the same shall be borne and additionally paid by the Respondent(s) to the Petitioner and the same shall be charged & billed separately by the Petitioner. Further additional taxes, if any, are to be paid by the Petitioner on account of demand from Govt./Statutory authorities, the same may be allowed to be recovered from the beneficiaries.



77. TANGEDCO has submitted that the Government of India has exempted the charges of transmission of electricity hence, if GST is levied at any point of time in future, the same shall be charged and billed separately by the Petitioner.

78. We have considered the submission of the Petitioner and TANGEDCO. GST is not levied on transmission service at present and we are of the view that Petitioner's prayer is premature.

Security Expenses

79. The Petitioner has submitted that security expenses for the Combined Asset is not claimed in the petition and it would file a separate petition for claiming the overall security expenses and the consequential IWC. The Petitioner has requested to consider the actual security expenses incurred during 2018-19 for claiming estimated security expenses for 2019-20 which shall be subject to true up at the end of the year based on the actuals. The Petitioner has submitted that similar petition for security expenses for 2020-21, 2021-22, 2022-23 and 2023-24 shall be filed on a yearly basis based on the actual expenses of previous year subject to true up at the end of the year on actual expenses. The Petitioner has submitted that the difference, if any, between the estimated security expenses and actual security expenses as per the audited accounts may be allowed to be recovered from the beneficiaries on a yearly basis.

80. We have considered the submissions of the Petitioner. We are of the view that the Petitioner should claim security expenses for all the transmission assets in one petition. It is observed that the Petitioner has already filed the Petition No. 260/MP/2020 claiming consolidated security expenses on projected basis for the 2019-24 tariff period based on actual security expenses incurred in 2018-19.



Therefore, security expenses will be dealt with in Petition No. 260/MP/2020 in accordance with the applicable provisions of the 2019 Tariff Regulations.

Capital Spares

81. The Petitioner has sought reimbursement of capital spares at the end of the tariff period. The Petitioner's claim, if any, shall be dealt with in accordance with the provisions of the 2019 Tariff Regulations.

Sharing of Transmission Charges

82. TANGEDCO has submitted that while the Petitioner has claimed for sharing as per the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter referred to as the "Sharing Regulations, 2010"), however, the new Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 hereinafter referred to as the "Sharing Regulations, 2020") has been notified on 4.5.2020 and the sharing from 1.11.2020 onwards should be as per the Sharing Regulations, 2020, hence, it is necessary to segregate the additional cost and tariff liability upto 31.10.2020 and from 1.11.2020 onwards as per the Sharing Regulation, 2010 and Sharing Regulation, 2020 respectively.

83. In response, the Petitioner has accepted the position and submitted that the CTU shall take into consideration both the Sharing Regulations, 2010 and Sharing Regulations, 2020 at the time of billing.

84. We have considered the submissions of the Petitioner and TANGEDCO. The billing, collection and disbursement of the transmission charges approved in this order shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, or the



Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, as applicable, as provided in Regulation 43 of the 2014 Tariff Regulations for the 2014-19 tariff period and Regulation 57 of the 2019 Tariff Regulations for the 2019-24 tariff period.

85. To summarise, the trued-up Annual Fixed Charges allowed for the transmission assets for the 2004-09 tariff period are as under:

(₹ in lakh)

Asset-I				
Particulars	2005-06 (Pro rata for 3 months)	2006-07	2007-08	2008-09
Annual Fixed Charges	53.16	213.11	212.85	212.69

(₹ in lakh)

Asset-II			
Particulars	2006-07 (Pro rata for 10 months)	2007-08	2008-09
Annual Fixed Charges	936.39	1169.56	1206.48

86. The trued-up Annual Fixed Charges allowed for the Combined Asset for the 2009-14 tariff period is as under:

(₹ in lakh)

Combined Asset					
Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Annual Fixed Charges	1891.77	1894.05	1878.42	1863.58	1856.70

87. The trued-up Annual Fixed Charges allowed for the Combined Asset for the 2014-19 tariff period is as under:

(₹ in lakh)

Combined Asset					
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Annual Fixed Charges	1783.29	1761.37	1737.36	1714.32	1695.40

88. The Annual Fixed Charges allowed for the Combined Asset for the 2019-24 tariff period in this order is as under:



(₹ in lakh)

Combined Asset					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Annual Fixed Charges	1025.10	1021.30	1019.32	1017.67	1016.33

89. Both the annexures given hereinafter form part of the order.

90. This order disposes of Petition No. 325/TT/2019.

sd/-
(P. S. Mhaske)
Member (Ex-officio)

sd/-
(Pravas Kumar Singh)
Member (Law)

sd/-
(Arun Goyal)
Member

sd/-
(I. S. Jha)
Member

sd/-
(P. K. Pujari)
Chairperson



Petition No.:	325/TT/2019
Period	2014-19 True-up

Annexure - 1

2014-19 Capital Expenditure as on 1.4.2014	Admitted Capital Cost as on 1.4.2014 (₹ in lakh)	Admitted Capital Cost as on 31.3.2019 (₹ in lakh)	Rate of Depreciation as per Regulations (%)	Annual Depreciation as per Regulations				
				2014-15 (₹ in lakh)	2015-16 (₹ in lakh)	2016-17 (₹ in lakh)	2017-18 (₹ in lakh)	2018-19 (₹ in lakh)
Transmission Line	7286.56	7286.56	5.28					
Sub Station	2308.37	2308.37	5.28					
PLCC	103.79	103.79	6.33					
TOTAL	9698.72	9698.72						
Average Gross Block (₹ in lakh)				9698.72	9698.72	9698.72	9698.72	9698.72
Weighted Average Rate of Depreciation				Spread	Spread	Spread	Spread	Spread



Petition No.:	325/TT/2019
Period	2019-24 Tariff

Annexure - 2

2019-24 Capital Expenditure as on 1.4.2019	Combined Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations				
				2019-20 (₹ in lakh)	2020-21 (₹ in lakh)	2021-22 (₹ in lakh)	2022-23 (₹ in lakh)	2023-24 (₹ in lakh)
Transmission Line	7286.56	7286.56	5.28					
Sub Station	2308.37	2308.37	5.28					
PLCC	103.79	103.79	6.33					
TOTAL	9698.72	9698.72						
Average Gross Block (₹ in lakh)				9698.72	9698.72	9698.72	9698.72	9698.72
Weighted Average Rate of Depreciation (₹ in lakh)				Spread	Spread	Spread	Spread	Spread

